

Beedi Industry pending hearing of the case. The hearing in the case has since been concluded and the judgement is awaited.

Reservations for SCs and STs in Department of Save Grain Campaign

5305. SHRI ANADI CHARAN DAS : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the total number of employees in the Department of Save Grain Campaign, particularly in Orissa, as on 1 March, 1982 and 1 March, 1985 ;

(b) the number of SC and ST

employees amongst them ;

(c) whether reservation rules in favour of SCs and STs are being followed and rosters maintained for that purpose ;

(d) if so, the reasons for the shortfall, if any, and the steps taken to fill the quota reserved for these communities ; and

(e) the number of reserved posts lapsed during this period ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b). The desired information is given below :

As on	Employees in Save Grain Campaign organisation		Employees in Save Grain Campaign, Orissa	
	Total	SC/ST	Total	SC/ST
1-3-1982	323	99	19	7
1-3-1985	348	97	23	6

(c) Yes, Sir.

(b) if so, the details thereof ; and

(d) During this period, two vacancies reserved for SC & ST have been carried forward due to non-availability of suitable SC/ST candidates.

(c) the response from the State Government to the Centre's suggestion to declare moratorium on strikes and lock-outs in West Bengal ?

(e) No vacancy reserved for SC/ST has lapsed during the period.

Enforcing of Industrial Disputes Act in West Bengal to Prevent Strikes and Lockouts

5306. SHRI BHOLA NATH SEN : Will the Minister of LABOUR be pleased to state :

(a) whether Government of India have sent any letter to the Government of West Bengal asking it to enforce the existing provisions of the Industrial Disputes Act to prevent strikes and lock-outs in West Bengal ;

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b). Yes, Sir. In a letter dated the 14th January, 1985 addressed to the Chief Minister of West Bengal the Labour Minister, while sharing his thoughts on the need to ensure harmonious industrial relations in the country, had suggested that to achieve the objectives of preventing strikes, lockouts and closures, the provisions of the Industrial Disputes (Amendment) Act, 1982 should be freely and effectively used. In doing so, emphasis was laid on the fact that while workers should be persuaded not to resort to strikes while their grievances are under conciliation, the employers should also not resort to lockouts

and closures but approach the State and Central Governments to remove in time the causes leading to lockouts and closures.

(c) While acknowledging the letter addressed to the Chief Minister the Labour Minister, West Bengal has informed that the climate of conciliation and mutual understanding is being promoted through the State Level Labour Advisory Board on which important organisations of employers as also the Central Trade Unions are represented, and has suggested changes in the Industrial Disputes Act to prevent unilateral suspension of operations, closure or lockout.

Market Buildings in Pushp Vihar

5307. SHRI RAM PUJAN PATEL : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government are aware that market buildings in all the sectors of Pushp Vihar, New Delhi are ready for allotment but are not being allotted; if so, the date of completion of market buildings in each sector and reasons for not getting the markets opened ;

(b) whether due to the non-opening of these markets jhuggi-markets are being developed like a wild fire and creating all type of nuisance in that area and thereby spoiling the environment of entire locality; and

(c) if so, the time by which Government propose to remove those jhuggi-markets as well as other unauthorised shops from that locality to make the ecological balance by making this area free from pollution and free from unhygienic conditions ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOR):

(a) The shops and stalls in the Convenient Shopping Centres of Sector-I, Sector-III and Sector-V, Pushp Vihar, New Delhi were constructed by the

CPWD and the L&DO was informed for their disposal in Feb. '81, Feb. '82 and April '83 respectively. Some of the shops were put to auction but for want of bidders these could not be disposed of. The reserve price for the shops is under review and after the revised reserve price is fixed, the Land and Development Office will arrange for the auction of the shops again.

(b) and (c). There has been some unauthorised construction and the issue is under active consideration of the Govt.

Financial Assistance to the Allottees of Surplus Land

5308. SHRI CHINTAMANI JENA : Will the Minister of AGRICULTURE & RURAL DEVELOPMENT be pleased to state :

(a) whether any allottees of ceiling surplus land are getting financial assistance ;

(b) if so, the amount given to each allottee according to rules ;

(c) the number of persons who have not been given any financial assistance in Orissa during 1984-85 ; and

(d) whether steps are being taken to release the arrear to the State Government of Orissa to pay the dues to the affected persons ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) Yes, Sir, Allottees of ceiling surplus land are provided financial assistance under a centrally sponsored scheme of providing financial assistance to the allottees of ceiling surplus land.

(b) The scheme visualises a payment of a grant of Rs. 2,500/- per hectare to the allottees of ceiling surplus land with effect from 1-4-1984. Prior to 1-4-1984 the scale of assistance was Rs. 1,000/- per hectare.